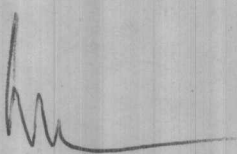


CCA 105/00
OA 36/97

(7)

26.4.01 Hon. Mr. Justice R.R.K. Thiruvadi, VC
Hon. Maj. Gen. K.K. Shrivastava, IAM,

We have heard Shri B.P. Shrivastava
learned Counsel for the appellant and
Shri Pankaj Shrivastava's holding brief
of Shri K.P. Singh for respondents. A C.A.
has been filed today wherein it has
been stated that the representation
of the appellants dated 16.12.96 has
already been decided on 15.2.2001.
A copy of the order has been filed
as Annexure 1 to the CA. As the order
has been complied with, in the circumstances,
no useful purpose will be served
if this contempt petition is kept
pending. The C.A. is rejected. Notices
are discharged.


A.M.


VC

WJ